

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KH FOGES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name Of Corporate Debtor	KH FOGES INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	02nd May 2013
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Mumbai
4.	Corporate Identity No. / Ltd Liability Identification No. Of Corporate Debtor	U45400MH2013FTC242824
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	203, Joshi Chambers, Ahmedabad Street, Carnac Bunder, Masjid (East) Mumbai Mumbai City MH 400009 IN
6.	Insolvency Commencement Date In Respect Of Corporate Debtor	Date of order 13th December 2021, Order received on 07th January 2022
7.	Estimated Date Of Closure Of Insolvency Resolution Process	06th July 2022 (180 Days From the date of receipt of Order)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME:- MR. NAVIN Khandelwal REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address And E-Mail Of The Interim Resolution Professional, As Registered With The Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore-452018 Email:- navink25@yahoo.com
10.	Address And E-Mail To Be Used For Correspondence With The Interim Resolution Professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore-452018 Email:- cirpkhfoges@gmail.com
11.	Last Date For Submission Of Claims	21st January 2022 (14 days from the date of order received by IRP)
12.	Classes Of Creditors, If Any, Under Clause (B) Of Sub-Section (6a) Of Section 21, Ascertained By The Interim Resolution Professional	Not Applicable as per information available with IRP till date
13.	Names Of Insolvency Professionals Identified To Act As Authorised Representative Of Creditors In A Class (Three Names For Each Class)	Not Applicable
14.	(A) Relevant Forms And (B) Details Of Authorized Representative Are Available	(A) Web Link : https://ibbi.gov.in/home/downloads or Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **M/s KH Foges India Private Limited** on **13th December 2021**.

The creditors of **M/s KH Foges India Private Limited** are hereby called upon to submit their claims with proof on or before **21st January 2022** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claim may be submitted in their specified forms- Form B –Operational Creditor (other than workmen/employee); Form C –Financial Creditor, Form CA –Financial Creditor in A class , Form D – workmen/employee, Form E- Authorized Representative of workmen/employee & Form F – other creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-18/11301
In The Matter of KH Foges India Private Limited



Place: Indore
Date : 09-01-2022